

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3654/2010

(From the judgement and order dated 19/08/2009 in FMA No. 40/2004  
of The HIGH COURT OF CALCUTTA)

M/S KAMAL TRADING P.LTD. Petitioner(s)  
VERSUS  
STATE OF WEST BENGAL & ORS. Respondent(s)

(With office report)

Date: 25/07/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Ms.Vanita Bhargava, Adv.  
For Khaitan & Co., Adv.

For Respondent(s) Mr.Kalyan Bandopadyay, Sr.Adv.  
Mr. Abhijit Sengupta,Adv.  
Mr.B.P.Yadav, Adv.  
Ms.Anima Kujur, Adv.

Mr. H.K. Puri,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Shri Kalyan Bandopadyay, learned senior counsel appearing  
on behalf of respondent Nos. 1 to 5, requests and we allow four  
weeks' time to his clients to file additional documents, if any.

The petitioner may also file additional documents within  
that period.

The time specified in the Court's order for deposit of  
cost is extended by seven days.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master